

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRLMP NOS. 17712 AND 17713 OF 2016
IN
CRIMINAL APPEAL NO. 636 OF 2006

MAKRAND VASANT SHIDHAYE

Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

O R D E R

Permission to file the application for modification is granted.

We have heard learned counsel appearing for the parties.

Criminal Appeal No. 636 of 2006, along with other connected cases, was decided by this Court vide order dated 27.04.2016.

In Crl.M.P. No. 17712/2016, it is pointed out by learned counsel that in the said appeal, the appellant - Makrand Vasant Shidhaye had died on 20.12.2010 at Mumbai and was not alive on the date of the judgment i.e. 27.04.2016, when the appeals were disposed of. This fact is not denied by the CBI, in the reply filed by it, rather it is stated that the aforesaid fact is correct.

In these circumstances, order qua Makrand Vasant Shidhaye passed in Criminal Appeal No. 636 of 2006 is recalled and Criminal Appeal No. 636 of 2006 is dismissed as abated.

Crl.M.P. Nos. 17712 and 17713 of 2016 are disposed of accordingly.

.....J
(A.K. SIKRI)

.....J
(R.K. AGRAWAL)

NEW DELHI;
April, 25, 2017.

ITEM NO.301

COURT NO.7

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 17712 & 17713/2016 in Criminal Appeal No(s). 636/2006

MAKRAND VASANT SHIDHAYE

Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(for modification of Court's order dt. 27.04.2016 and permission to file modification appln. and office report)

Date : 25/04/2017 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. Nitin Bhardwaj, AOR

For Respondent(s) Mr. Arvind Kumar Sharma, AOR

Mr. R. Balasubramanian, Adv.
Mr. Prabhas Bajaj, Adv.
Mr. R.S. Jena, Adv.
Mr. Santosh Kumar, Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Pranav Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CrI.M.P. Nos. 17712 and 17713 of 2016 are disposed of in terms of the signed order.

(R. NATARAJAN)

Court Master

(Signed order is placed on the file)

(MALA KUMARI SHARMA)

Court Master